

ITEM NO.5
SECTION III-A

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VINOD SINGH RAWAT

Civil Appeal No(s). 5003/2018

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE

Respondent(s)

(only C.A. NO. 5003/ 2018 is to be listed for service compliance.
Service is complete.)

Date : 25-01-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. M. Y. Deshmukh, AOR
Mrs. Manjeet Kirpal, Adv.
Mr. Nandkumar Deshmukh, Adv.

For Respondent(s)

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Service is complete. Ld. Counsel for the both the parties have
not filed the statement of case within the statutory period.

List the matter before the Hon'ble Court as per rules.

VINOD SINGH RAWAT
Registrar